GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

LOK SABHA UNSTARRED QUESTION NO. 617 TO BE ANSWERED ON 01.12.2021

ELECTRIFICATION OF MIRAJ-LATUR BROADGAUGE LINE

† 617. SHRIMATI BHAVANA PUNDALIKRAO GAWALI: SHRI OMPRAKASH BHUPALSINH ALIAS PAWAN RAJENIMBALKAR:

Will the Minister of RAILWAYS be pleased to state:

(a) whether electrification of Miraz-Latur broad gauge rail route has been completed;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the Government gives proper compensation to the farmers for acquisition of farmers' land for any purpose;

(d) whether for electrification of Miraz-Latur broad gauge rail route, electric poles were/are being installed by the Railways department without acquiring the land of farmers;

(e) whether it is true that on both sides of this route there is farmers land and the department has neither acquired the land of farmers nor has given compensation to these farmers and if so, the reasons therefor; and

(f) the steps taken by the Government to give proper compensation to such affected farmers?

ANSWER

MINISTER OF RAILWAYS, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY

(SHRI ASHWINI VAISHNAW)

(a) & (b) Miraj-Kurduwadi (187 Route Km) section has been electrified. Electrification works on Kurduwadi-Latur (190 Route Km) are under progress in different stages of execution.

(c) Yes, Sir.

(d) Yes, Sir. All electric poles are being erected on railway land, hence, acquisition of land does not arise.

(e) Since no additional land requirement arises for electrification of Miraj-Latur section, question of giving compensation does not arise.

(f) Does not arise.

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